

B. Kisku -Vrs- UOI

Orders/ Directions Sl. No.05
O.A. No.260/00155/14
Order dated 2nd July, 2014.

CORAM
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

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From the order sheet it is noted that on 08.05.14 Mr. T. Rath, Ld. Standing Counsel appearing for the Respondents/Railways sought four weeks time to obtain instruction regarding action taken in pursuance of the letter dated 06.11.2013 which is related to the complaint of non-payment of gratuity dues of the applicant. On 19.06.2014 this matter had come up before this Tribunal and the Ld. Standing Counsel was asked to obtain instruction within a week. Today Mr. Rath, Ld. Standing Counsel is present and has informed that the applicant's DCRG dues has already been passed for payment by the Sr. Divl. Finance Manager on 06.05.2014.

No one is present for the applicant. Since the DCRG dues has already been released there is no further grievance left to be adjudicated by the Tribunal. It is also seen that the case was not at all admitted earlier and only the Ld. Standing Counsel was asked to obtain instruction about this matter. Considering the facts of the case this O.A. is dismissed being infructuous.


R.C. Misra
MEMBER(Admn.)